



**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
(Acquittal Section) Civil Secretariat  
Srinagar/Jammu.

Notification,  
Jammu, the 27<sup>th</sup> April, 2016.

**SRO 139** . - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby direct the Chief Prosecuting Officer, Kupwara as Special Public Prosecutor to conduct the case titled State Vs Ali Mohammad Ganie and Others involving offence punishable under sections 302,148,149,336,323 and 427 RPC FIR No. 94/2014 Police Station, Kupwara pending before the Court of Principal Sessions Judge, Kupwara.

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Mohammad Ashraf Mir)  
Commissioner/Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.

No: LD (Acq) 2015/81-Kupwara.

Dated: 27 -04- 2016.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu
3. Registrar General, J&K, High Court, Jammu.
4. Principal District and Sessions Judge, Kupwara.
5. Director Litigation, Kashmir.
6. Director Prosecution, J&K Jammu.
7. Senior Superintendent of Police, Kupwara.
8. Chief Prosecuting Officer, Kupwara. He is requested to conduct the case on behalf of the State
9. Public Prosecutor, Kupwara. He is requested to handover the relevant record of the case to the Chief Prosecuting Officer, Kupwara.
10. General Manager, Government Press, Jammu for publication in the Government Gazette.
11. SRO Section, Law Department.(W.7.S.C).

(Achal Sethi)

Additional Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.